

- (c) whether it is also a fact that China had registered protest against this; and
- (d) whether the production work has been postponed in view of the said protest?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH) : (a) Yes, Sir.

(b) OVL acquired Block 6.1 in Vietnam offshore in May, 1988 and holds 45% Participating Interest (PI). OVL's share of production in financial year 2011-12 was 2.023 BCM of gas and 0.036 MMT of Condensate.

OVL had also acquired two offshore exploration Blocks (*i.e.* 127 & 128) Vietnam as Operator with 100% PI under Production Sharing Contracts (PSCs) with effect from 16th June 2006. A well was drilled in Block 127 in 2009 and no hydrocarbon was found. After fulfillment of PSC obligations, the Block was relinquished. Efforts to drill a well in Block 128 was not successful due to severe logistic constraints in anchoring the rig on a hard sea bottom at the proposed drilling location. Considering previous experience and perceived risk-reward analysis, block 128 was found to be techno-commercially not viable and the Board of OVL has decided to relinquish the said block.

(c) and (d) Sovereignty over areas of the South China Sea is disputed between many countries in the region. India is not a party to this dispute. As two developing countries with growing energy needs, India and Vietnam have been cooperating in the oil and gas sector to enhance their energy security. China, which is a party to the South China Sea dispute, has raised its concerns on India's hydrocarbon exploration projects in the South China Sea off the coast of Vietnam. Government of India has clearly conveyed that such activity by Indian companies is purely commercial in nature and that sovereignty issues must be resolved peacefully by the countries which are parties to the dispute in accordance with the international law and practice.

#### **Sharing of revenue earned from oil production in Rajasthan**

†4305. SHRI ASHK ALI TAK : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the revenue received by the Union Government till date since oil production was started in Barmer district in Rajasthan by Cairn Energy and the amount allocated to Rajasthan out of the total revenue earned and the head under which it is allocated;
- (b) whether Government proposes to set up more refineries in Rajasthan keeping in view the oil reserves found in the State; and

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† Original notice of the question was received in Hindi.

(c) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH) : (a) Under Production Sharing Contract (PSC) regime, crude oil production commenced *w.e.f.* 29.08.2009 from Pre-New Exploration Licensing Policy (NELP) block RJ-ON-90/1, located in Barmer and Jalore districts in Rajasthan, operated by M/s Cairn Energy India Pvt. Limited (CEIL). Following payments have been made to Central and State Governments, in line with the provisions laid down in the PSC.

- Cumulative Profit Petroleum paid to the Central Government upto 31.03.2012 from the revenue earned on crude oil production in the above block is to the tune Rs. 2217.38 Crores.
- Cumulative Royalty paid to the Government of Rajasthan on crude oil production from the above block upto 31.03.2012 is about Rs.5511.03 Crores.

(b) and (c) Consequent to de-licensing of refinery sector since June, 1998, a refinery can be set up anywhere in India by a private or public sector company depending on its techno-commercial viability. There is no concrete proposal to set up a refinery in Rajasthan.

#### **Dues owed by airlines to oil companies**

4306. SHRI SHANTARAM NAIK : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether airlines companies have dues in terms of petrol bill to the oil companies in the country;

(b) if so, the names of airlines whose dues are pending, names of oil companies and period since these dues are pending; and

(c) the efforts made by these companies to recover payment, from time-to-time?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH) : (a) and (b) Yes, Sir. The Public Sector Oil Marketing Companies (OMCs) *viz.* Indian Oil Corporation Ltd. (IOCL), Bharat Petroleum Corporation Ltd. (BPCL) and Hindustan Petroleum Corporation Ltd. (HPCL) have dues in terms of Aviation Turbine Fuel (ATF) supplied to airlines in the country. Airline-wise and OMC-wise details of pendency of dues is as under :